

RAJASTHAN HIGH COURT

No. 11/PI/2020

Date- 22.03.2020

CIRCULAR

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Subordinate Courts/Special Courts/Tribunals in continuation to earlier Circulars of this office issued in this regard:-

1. Only urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
2. Filing of fresh urgent cases/application only may also be made on official email address of the court concerned with the condition to present the hard-copy file soon after the regular work resumes. Mobile number which is having whatsapp or the skype account address and email address will be mentioned on the cases filed through email, failing which, the same will not be entertained.
3. The District Judges are authorized to depute in rotation bare essential judicial officers at each court complex for hearing of urgent matters.
4. Only bare essential court staff required to manage the above urgent work shall be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings on rotational basis.
5. The Presiding Officers deputed for urgent work shall ensure that the orders are uploaded on CIS immediately after the same are signed by them.
6. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Circular.

Handwritten signature and date:
22.3.2020

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

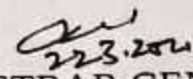

22.3.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/2595

Date – 22.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


22.3.2020
REGISTRAR GENERAL